

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF OCTOPUS PAPERS LIMITED

1.	NAME OF CORPORATE DEBTOR	OCTOPUS PAPERS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19/03/2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Gujarat
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U21093GJ2007PLC050283
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. 40, Damanganga Industrial Park, Near Noor Weigh Bridge, Degam Road, Vapi, Dist-Valsad Gujarat 396195.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21/12/2022
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	21 st December 2022 (Order pronounce on 21/12/2022 and received by the liquidator on 23/12/2022)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Premraj Ramratan Laddha Registration No : IBBI/IPA-001/IP-P00060/2017-2018/10138
9.	ADDRESS AND EMAIL ADDRESS OF THE LIQUIDATOR, AS REGISTERED WITH BOARD	304, Abhijit-3, Above Pantaloan, Mithakhali-Law Garden Road, Ellisbridge, Ahmedabad-380006 Email id: premladdha@yahoo.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	304, Abhijit-3, Above Pantaloan, Mithakhali-Law Garden Road, Ellisbridge, Ahmedabad-380006 Email id: premladdha@yahoo.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20/01/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad bench has ordered the commencement of liquidation of the OCTOPUS PAPERS LIMITED on 21/12/2022. The stakeholders of OCTOPUS PAPERS LIMITED are hereby called upon to submit a proof of their claims, on or before 20/01/2023 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


(CA PREMRAJ RAMRATAN LADDHA)

Name and Signature of the Liquidator:

Date -23/12/2022

Place: Ahmedabad

